

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 226 of 2012 in
D.F.R. No. 1049 of 2012

Dated : 16th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Shree Renuka Sugars Ltd.

.... Appellant (s)

Versus

Govt. of Karnataka & Ors.

...Respondent (s)

Counsel for the Appellant(s):

Mr. Rajesh Mahale

ORDER

IA No. 226 of 2012
(Condone delay Appl.)

This is an Application to condone the delay of 383 days in filing the Appeal against the main Order dated 24.03.2011. The explanation, which has been given for the condonation of this inordinate delay, in our view, is not satisfactory. Therefore, we deem it appropriate to dismiss the Application to condone the delay in filing the Appeal. Consequently, the Appeal is also rejected.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs